

DIVISION BENCH  
COURT - II

**O-221**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/32(KB)2022  
COMP.APPL/48(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>MAHENDRA PILLAI - PROPRIETOR OF EMMCO FAB VS PEARLTREE COMMODITIES PRIVATE LIMITED</b>
UNDER SECTION	<b>SEC. 213 APPLICATION UNDER ANY OTHER PROVISIONS</b>

**Appearance (via video conferencing/physically)**

Mr. Alpa Jain, Adv. ] For the Petitioner.

**ORDER**

1. Ld. Counsel for the petitioner present.
2. It is submitted by the Ld. Counsel for the petitioner that RoC report is still not available.
3. Registry is directed to issue notice to the RoC by way of speed post and by e-mail and place the tracking information report on record.
4. Reply to the report be given within two weeks.
5. Interim order if any to continue till the next date of hearing.
6. It is submitted that the respondents have not entered appearance so far. Therefore, Registry is directed to issue notice to the Respondents to enter appearance through counsel and give suitable instructions by way of speed post and by e-mail and place the tracking information report on record.
7. It has been submitted that the reply have been filed by the respondent, however, they have not been entering appearance.
8. List the matter on **24.06.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**